

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
DEPARTMENT OF SPORTS
RAJYA SABHA
UNSTARRED QUESTION NO-640 #
ANSWERED ON- 23/07/2026

KHELO INDIA SCHEME IN PUNJAB

640 #. SHRI TARUN CHUGH

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government has taken note of delays in implementation or non-completion of projects sanctioned in Punjab under the Khelo India Scheme and other Central sports schemes during the last four years;
- (b) if so, the year-wise details of the amount sanctioned, released and spent;
- (c) the number of projects completed, under progress and pending; and
- (d) the steps taken by Government to ensure timely implementation of the projects?

ANSWER

THE MINISTER OF YOUTH AFFAIRS & SPORTS

(DR. MANSUKH MANDAVIYA)

(a) to (d) 'Sports' being a State subject, the responsibility for development of sports, including development and strengthening of sports infrastructure, rests primarily with the respective State/Union Territory Governments. The Union Government supplements these efforts by bridging critical gaps. The Khelo India Scheme and National Sports Development Fund (NSDF), implemented by this Ministry, under which financial assistance for development of sports infrastructure is provided are demand-driven schemes. The proposals received from the State/ Union Territory Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the scheme. The details of the sports infrastructure projects approved and their sanctioned cost, funds released and their physical and financial progress, under the Khelo India Scheme and National Sports Development Funds (NSDF), across the country, including in State of Punjab, are available in public domain on the dashboards of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>, respectively.

The responsibility of executing the projects rests with the grantee. The Ministry continuously monitors the implementation of sanctioned projects through regular review meetings with grantees and implementing agencies, field inspections and visits by Project Monitoring Committees to assess actual physical progress, periodic progress reports, continuous interaction with concerned stakeholders, and submission of Utilization Certificates (UCs) in respect of funds released. Delays, wherever encountered, are generally attributable to factors such as statutory clearances, land-related issues, tendering and contractual processes, revision in project scope, adverse weather conditions and other local implementation issues. This Ministry regularly takes up the matter related to delayed projects with the grantees to expeditiously ensure timely completion of the projects.
